

COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 399 of 2017 & IA No. 1164 of 2017

Dated: 10th January, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Jodhpur Vidyut Vitran Nigam Limited & Anr. Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Anr.. Respondent(s)**

Counsel for the Appellant(s) : Mr. Bipin Gupta

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley

ORDER

Issue notice to the Respondents returnable on 25.01.2018. The learned counsel, Mr. Raj Kumar Mehta accepts notice on behalf of Respondent No. 1. The learned counsel, Mr. P.N. Bhandari accepts notice on behalf of Respondent No. 2. Dasti, in addition, is permitted.

The learned counsel, appearing for Respondent No. 2, prays for two weeks' time to file reply.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel, appearing for the Appellant is directed to serve necessary documents/papers during the course of the day.

In the light of the above, The learned counsel, appearing for Respondent No. 2 is permitted two weeks' time to file reply on or before 24.01.2018, after serving copy to the learned counsel appearing for the opposite sides.

List this matter on 25.01.2018.

(S.D. Dubey)
Technical Member
ss/js

(Justice N.K. Patil)
Judicial Member